

In pursuance of the provisions of Clause (3) of Article 309 of the constitution of India, the Governor is pleased to order the publication of the following English translation of Notification No. 1541/XVII-2/15-01(14)/2008-TC, Dated November 06, 2015 for general information :

No. 1541/XVII-2/15-01(14)/2008-TC
Dated Dohradun, November 06, 2015

NOTIFICATION

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor is pleased to make the following rules with a view to amend the Uttarakhand Maintenance and Welfare of Parents and Senior Citizens Rules, 2011 :-

Uttarakhand Maintenance and Welfare of Parents and Senior Citizens Rules, 2015

- 1. Short title and Commencement 1(1) These Rules may be called the Uttarakhand Maintenance and Welfare of Parents and Senior Citizens(Amendment) Rules, 2015.
- 2. Amendmend of Rules-21 2. In the principal rules for the existing rule 21 set out in column-1 below, the rule as set out in column-2, shall be substituted, namely :-

Column-1 Existing Rule	Column-2 Rule as hereby substituted
Rule 21. State Council of Senior Citizens :- 21(1) The State Government may, by order, constitute a State Council of senior Citizens to advise the State Government on effective implementation of the Act and to perform such other functions in relation to senior Citizens as the State Government may specify.	Rule 21. Welfare Council of Senior Citizens :- 21(1) The State Government may, by order, constitute a welfare Council of senior Citizens to advise the State Government on effective implementation of the Act and to perform such other functions in relation to senior Citizens as the State Government may specify.
(2) The State Council shall consist of the following members; namely :- (a) Minister of the State Government in charge of Welfare of senior citizens;	(2) The Welfare Council shall consist of the following members; namely :- (a) Chairperson Welfare of Senior Citizens to be Nominated by the state Government; (status as state minister)

- (b) Secretaries of Department of the State Government dealing with disabilities, Senior Citizen's Welfare, Health, Home, Publicity, Pensions and other subjects of concern to the senior citizens; **Members, ex officio**
- (b) Activists in the field of welfare of Senior Citizens, as the State Government may determine, to be nominated by the State Government; **Vice Chairman (Three)**
- (c) Such number of specialists and activists in the field of Welfare of senior citizens, as the State Government may determine, to be nominated by the State Government; **Members**
- (c) Such number of specialists and activists in the field of Welfare of senior citizens, as the State Government may determine, to be nominated by the State Government; **Members**
- (d) Such number of eminent senior citizens, as the State Government may determine, but not less in number than the ex officio members in the Council, to be nominated by the State Government; **Members**
- (d) Such number of eminent senior citizens, as the State Government may determine, but not less in number than the Vice Chairman members in the Council, to be nominated by the State Government; **Members**
- (e) Director, Senior Citizens Welfare of the State. **Member Secretary**
- (e) Director, Senior Citizens Welfare of the State. **Member Secretary**
- (3) The State Council Shall meet at least once in six months.
- (3) The Welfare Council Shall meet at least once in six months.

By Order,

Dr. BHUPINDER KAUR AULAKH,
Secretary.